

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 342/2020, P.S. Mundka  
U/s 308/34 IPC

**State Vs. Sunil Kumar**

**04.08.2020**

*Present: Sh. Robin Singh, Ld. Addl. PP for State  
None for accused Sunil Kumar*

This is second application dated 30.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sunil Kumar for grant of interim bail.

It is mentioned in the present application that the first bail application was dismissed as withdrawn vide orders dated 23.07.2020. Copy of order is not placed on record.

The IO is not present with case file nor the reply is being sent.

None has appeared for the accused, despite repeated calls since 10.30 AM.

The application stands dismissed in default.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/04.08.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 540/19, P.S. Hari Nagar  
U/s 406/498A/34 IPC

**State Vs. 1. Usha Negi  
2. Sanjay Kumar  
3. Karan Negi  
4. Babita  
5. Ranu Makol**

**04.08.2020**

*Present: Sh. Robin Singh, Ld. Addl. PP for State  
Sh. Vijay Mehta, Ld. Counsel for all five accused persons/  
applicants namely Usha Negi, Sanjay Kumar, Karan Negi,  
Babita and Ranu Makol  
ASI Shiv Lal for IO SI Jaggu Ram*

These are five applications all dated 13.12.2019 moved U/s 438 Cr.PC on behalf of accused persons/applicants all five accused persons/applicants namely Usha Negi, Sanjay Kumar, Karan Negi, Babita and Ranu Makol for grant of anticipatory bail.

IO is not present and is stated to be on EL upto 09.08.2020.

The official appearing for the IO has not produced the case file and has informed that he is not aware of the facts of the case.

Issue fresh notice to the IO to appear with case file and also issue notice to the complainant, with directions to appear through video conferencing.

Be listed for hearing on the bail applications on **11.08.2020 through video conferencing**, as prayed by the Ld. Counsel for the applicants.

Interim orders to continue.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/04.08.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 78/2020, P.S. Ranhola  
U/s 364A/34 IPC

**State Vs. Kuldeep**

**04.08.2020**

*Present: Sh. Robin Singh, Ld. Addl. PP for State  
Sh. C.P. Dubey, Ld. Counsel for Sh. Nagendra Singh,  
Ld. Counsel for accused Kuldeep  
IO SI Prem Yadav absent*

This is third application dated 18.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Kuldeep for grant of bail.

It is informed that the first and second bail applications were dismissed vide orders dated 29.04.2020 and 20.05.2020 respectively.

It is informed that the IO is on leave today.

Ld. Proxy counsel seeks an adjournment for 13.08.2020 on the pretext that his counsel is out of station and will return back on 12.08.2020.

Issue notice to IO to appear with the case file and reply.

It is informed that the charge-sheet has been filed before Ld. Duty MM. Let the status of the charge-sheet about committal or assignment to Ld. Sessions Court be informed.

Judicial record be summoned.

At request, adjourned for hearing on the bail application on **13.08.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/04.08.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.325/2020, P.S. - Hari Nagar  
U/s 354B/323/509/34 IPC

**State Vs. Afroz Khan**

**04.08.2020**

**(During lockdown period due to Covid-19 pandemic,  
these proceedings are conducted through Video  
Conferencing using Cisco Webex)**

*Present: Sh. Robin Singh, Ld. Addl. PP for State  
Sh. Mahesh Kumar, Ld. Counsel for accused Afroz Khan  
IO ASI Shiv Lal  
**(all present through video conferencing)***

This is an application dated 30.07.2020 on behalf of applicant/accused Afroz Khan for permission to visit Ghaziabad, UP for medical treatment.

Reply dated 04.08.2020 has been filed by IO ASI Shiv Lal.

Accused was granted regular bail vide orders dated 26.06.2020 subject to certain conditions, including the condition imposed upon him that he shall not leave the city/country without prior permission of the Court.

In support of the application the address i.e. Dr. M Hussain, GMS Hospital & Research Centre, Rawali Road, Muradabad, Ghaziabad, UP has been informed for taking medicines by the applicant/accused.

As the accused is to go to take the medicine from such place for his diseases, he is permitted to visit the place of the Doctor concerned in Ghaziabad, UP at the above-noted address only for the restricted purpose of fetching medicine.

The conditions imposed in bail order dated 26.06.2020 stands modified accordingly.

Other conditions shall remain 'as it is'.

The application dated 30.07.2020 on behalf of applicant/accused Afroz Khan for permission to visit Ghaziabad, UP for medical treatment stands disposed of.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/04.08.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 321/2020, P.S. Kirti Nagar  
U/s 342/328/376/406/506/34 IPC

**State Vs. Deepak**

**04.08.2020**

**(During lockdown period due to Covid-19 pandemic,  
these proceedings are conducted through Video  
Conferencing using Cisco Webex)**

*Present: Sh. Robin Singh, Ld. Addl. PP for State  
Sh. Ranvir Vats, Ld. Counsel for accused*

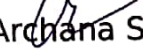
***(all present through video conferencing)***

This is an application dated 28.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Deepak for grant of bail.

Reply dated 04.08.2020 has been filed by the IO. Copy of reply supplied to the Counsel for the accused through email.

At the request of Ld. Counsel for the accused as the ground for interim bail regarding joining Raksha Bandhan in the family, has become infructuous, Ld. Counsel wants to withdraw the application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

  
( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/04.08.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 737/2020, P.S. Ranhola  
U/s 376/506 IPC & 6 POCSO Act

**State Vs. Dinesh Giri**

**04.08.2020**

**(During lockdown period due to Covid-19 pandemic,  
these proceedings are conducted through Video  
Conferencing using Cisco Webex)**

*Present: Sh. Robin Singh, Ld. Addl. PP for State  
Accused Dinesh Giri produced from JC  
Sh. Ravi Chawla, Ld. Counsel for accused Dinesh Giri  
IO W/SI Annu*

***(all present through video conferencing)***

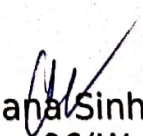
This is an application dated 30.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Dinesh Giri for grant of bail.

Reply dated 04.08.2020 has been filed by the IO. Copy of reply supplied to Ld. Counsel through email.

In support of the bail application, it is submitted by the Ld. Counsel for the applicant/accused that the present case against the accused is a counter-blast of the case vide FIR No728/20 registered u/s 308 IPC registered against the father of the prosecutrix and the case was converted u/s 304 IPC on the death of the father of the accused and the father of the complainant is an accused in that case and is in custody even on date.

Let the notice be issued to IO of the case of FIR No.728/2020 PS Ranhola to appear with case file of that case on 07.08.2020.

Be listed for hearing on the bail application on **07.08.2020**. Accused be produced on that date.

  
( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/04.08.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 305/2020, P.S. Mundka  
U/s 356/379 IPC

**State Vs. Sonu**

**04.08.2020**

**(During lockdown period due to Covid-19 pandemic,  
these proceedings are conducted through Video  
Conferencing using Cisco Webex)**

*Present: Sh. Robin Singh, Ld. Addl. PP for State  
Sh. Ravi Shukla, Ld. Counsel for accused Sonu  
IO HC Ashok  
(all present through video conferencing)*

This is an application dated 31.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sonu for grant of bail.

Reply dated 04.08.2020 has been filed by the IO. Copy of reply supplied through email.

IO has informed that the accused is involved in 3 other similar cases and out of these three, in 2 cases recovery of mobile phones has been effected and all 3 cases were of similar nature of offences.

Ld. Addl. PP for State has submitted that there are large number of cases against the accused and such cases are of snatching and the accused is a habitual offender and he is involved in similar type of cases in the past and that there is more likelihood of commission of further similar cases, in case released on bail and these days such like cases are on increase in the Metropolitan city of Delhi.

Ld. Counsel has submitted that he is not aware about the status of other such cases but all cases, if any, were planted and he would like to know about the status of recovery in such cases from the accused. He seeks adjournment for that purpose.

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FIR No. 305/2020, P.S. Mundka  
U/s 356/379 IPC

**State Vs. Sonu**

**04.08.2020**

IO is directed to file the status report about the status of recovery in such cases in which the accused was shown previously involved as per the report of SCRB.

At request of Ld. Counsel, adjourned for hearing on bail application on **10.08.2020**.

IO to remain present on that date.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/04.08.2020